

# **HIGH COURT OF JUDICATURE AT PATNA**

Memo No. 45098 /A.D. (Rules)

Dated 22<sup>nd</sup> May, 2025

## **CIRCULAR ORDER NO. 03 /2025**

**Subject: Order dated 22.04.2025 passed by the Hon'ble Supreme Court of India in Suo Motu Writ Petition (Civil) No. 7 OF 2024 (IN RE: Compensation Amounts Deposited with Motor Accident Claims Tribunals and Labour Courts).**

In compliance with the observation made by the Hon'ble Supreme Court of India in para- 9(a) to 9(i) of its Order dated 22.04.2025 passed in Suo Motu Writ Petition (Civil) No. 7 OF 2024 (IN RE: Compensation Amounts Deposited with Motor Accident Claims Tribunals and Labour Courts), the following directions are issued:-

- 1. While filing claim petitions under the Motor Vehicles Act, 1988 / the Workmen's Compensation Act, 1923, following particulars shall be incorporated:**
  - (i) Names and addresses (local and permanent) of the injured persons or the owners of the damaged property, as the case may be, their Aadhaar and PAN details and email-id, if any; and**
  - (ii) Names and addresses (local and permanent) of all the legal representatives of the deceased victim of the accident/ deceased workman who are claiming compensation, their Aadhaar and PAN details and email-id, if any.**
- 2. If the aforesaid details are not furnished, the registration of the application should not be refused on that ground, but MAC**

**Tribunals/ Labour Courts at the time of issuing notice may direct the applicant(s) to furnish the information and make the issue of the notice subject to making compliance.**

- 3. While passing an interim or final order of grant of compensation, the MAC Tribunals/ Labour Courts shall call upon the person or persons held entitled to receive compensation, to produce their bank account details along with either a certificate of the banker giving all details of the bank account of the person or persons entitled to receive the compensation including IFS Code, or a copy of a cancelled cheque of the bank account. The Tribunal/ Court shall call upon the claimants to produce the documents within a specified reasonable time.**
- 4. A further direction shall be issued to the persons entitled to receive compensation to keep on updating information regarding the bank accounts, email id, in case there is any change.**
- 5. In the event a consent award or consent order is made, the MAC Tribunals/ Labour Courts may direct the deposit of the compensation amount ordered to be released to the claimants directly to the bank accounts of the persons held entitled to receive compensation. However, the consent terms must contain all relevant account details of the persons entitled to compensation in accordance with clause (3) above. The account details can also be incorporated in the order passed for the disbursement of the amount on the basis of a compromise between the parties. In case of compromise before the Lok**

Adalats, the MAC Tribunal/ Labour Court, on the basis of the settlement, shall pass a consequential order in the above terms.

6. It shall be the duty of the learned Judges presiding over the MAC Tribunal/ Labour Court to verify from the certificate issued by the banker and ascertain whether the account is of the persons held entitled to receive compensation.
7. The MAC Tribunals/ Labour Courts, while passing orders of withdrawal/disbursement, shall, in the ordinary course, pass an order of transfer of the requisite amounts directly to the bank account of the person/s entitled to receive compensation as per the account details furnished. If there is a long gap between the date of furnishing the account details and the date of filing application for withdrawal of the amount, the Tribunal/ Court will be well advised to get fresh account details of the claimants.
8. Whenever the MAC Tribunal/ Labour Court passes an order of deposit of compensation amount with the Tribunal/ Court, there shall be a direction issued to invest the amounts to be deposited in fixed deposit with any nationalised bank and the fixed deposit shall be with the standing instructions to the bank to renew the same after periodical intervals till further orders are passed by the Tribunal/ Court.

The aforementioned instructions shall be followed scrupulously henceforth by all concerned.

(IX-10-2025)

Adm. (Rules) Dept.

By order of the Court

  
22-05-2025  
Registrar General I/c

Memo No. 45099 - 45149 /AD (Rules)

Dated, the 22<sup>nd</sup> May, 2025

Copy forwarded to the :-

1. Secretary General, Supreme Court of India, New Delhi;
2. Principal Secretary, Transport Department, Government of Bihar;
3. Principal Secretary, Labour Resources Department, Government of Bihar;
4. The Director, Bihar Judicial Academy, Patna;
5. The Member Secretary, Bihar State Legal Services Authority, Patna;
6. All District & Sessions Judges of Bihar to circulate this notification amongst the concerned Officers working in their respective Judgeships;
7. Presiding Officers, Labour Court, Begusarai; Purnea; Dalmia Nagar; Chapra; Motihari; Bhagalpur; Muzaffarpur; Munger; and Patna.

For information and necessary action.

*J*  
*22-05-2025*  
Registrar General I/c

Memo No. 45150 /AD (Rules)

Dated, the 22<sup>nd</sup> May, 2025

Copy forwarded to the Deputy Registrar (IT) of this Court with a direction to upload this circular order on the official website of the Court.

*J*  
*22-05-2025*  
Registrar General I/c

Memo No. 45151 - 45153/AD (Rules)

Dated, the 22<sup>nd</sup> May, 2025

Copy forwarded to the S.O. I/c, A.D. (Appointment); S.O. I/c, Legal Cell; S.O. I/c, Monitoring Cell; for information and necessary action.

*J*  
*22-05-2025*  
Registrar General I/c